

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under regulation 6 of the insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016]

For the attention of the creditors of **VICTORY VISION HOME APPLIANCES PRIVATE LIMITED**

S.no	Relevant Particulars	
1.	Name of corporate debtor	VICTORY VISION HOME APPLIANCES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19/05/2011
3.	Authority under which corporate debtor is incorporated/registered	COMPANIES ACT/REGISTRAR OF COMPANIES, CHENNAI, TAMILNADU
4.	Corporate identity number/ limited liability identification number of corporate debtor	U52100TN2011PTC080697
5.	Address of the registered office and principal office (if any) of corporate debtor	No 6 Subbammal Salai, Swaminathan Estate ,Vanagaram, Mettukuppam,Chennai 600095
6.	Insolvency commencement date in respect of corporate debtor	November 13, 2019 ( As per order dated November 13,2019, 2019 by the Hon'ble National Company Law Tribunal, Division Bench Chennai in Order No: IBA/1048/2019
7.	Estimated date of closure of insolvency resolution process	180 DAYS from the date of commencement of resolution process i.e. May 12,2020 ( copy of the order made available to the IRP on November 14,2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	N.KUMAR Registration No. IBBI/IPA-001/IP-P00724/2017-18/11254 Email id: naraykumar71@rediffmail.com
9.	Address and email to be used for correspondence with the interim resolution professional, as registered with the Board	Old No 8, New No 3, Third Street, Race View Colony Guindy , Chennai 600032; Naraykumar71@rediffmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	Old No 8, New No 3, Third Street, Race View Colony Guindy , Chennai 600032; Naraykumar71@rediffmail.com Mobile No 9952418350
11.	Last date for submission of claims	November 27, 2019
12.	Class of Creditors, if any, under clause (b) of subsection (6A) of Section 21, ascertained by the interim resolution professional.	Applicable
13.	Name of the insolvency professionals identified to act as Authorised representative of creditors in a class (Three names of each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorised representatives are available at	Weblink: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> Not applicable

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process for AKR Home Depot Private Limited on November 13,2019.

The creditors of **Victory Vision Home Appliances Private Limited** are hereby called upon to submit a proof of their claims on or **before November 27, 2019** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.



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A financial creditor belonging to a class, as listed against entry no 12 shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry no 13 to act as Authorised representative of the class in Form CA.

Submission of false or misleading claim shall attract penalties.



**N.Kumar**

Interim Resolution Professional

**IBBI/IPA-001/IP-P00724/2017-18/11254**

November 17 , 2019

Place: Chennai

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